

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I
Special Bench

Item No. 1
CP(CAA) No.20/Chd/Hry/2022
(2nd Motion)

IN THE MATTER OF:

Hologram Holdings Pvt. Ltd. & Ors.

...Transferor Companies

With

Sulphur Securities Pvt. Ltd.

...Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 06.06.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vaibhav Sharma, Advocate

For the OL : Mr. Arav Gupta, proxy counsel for
Mr. Edward George Augustine, Advocate

For the Income Tax : Mr. Yogesh Putney, Senior Standing Counsel
Department

For ROC : ARoC in person, Delhi and Haryana

ORDER

In compliance of order dated 04.04.2024, report of RoC has been filed vide Diary No. 00525/11 dated 05.06.2024. The same is taken on record. It is stated by learned counsel for the petitioner companies that he may be permitted to place on record the annual returns of the Transferee Company for the year ending 31.05.2024. Let the same be e-filed within two days and physically filed within five days.

Heard. ***Order reserved.***

-sd-
(SUBRATA KUMAR DASH)
MEMBER (T)
SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)